

ITEM NO.6

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).60331/2024

[Arising out of impugned final judgment and order dated 31-08-2022 in CWP No.934/2015 passed by the High Court of Punjab & Haryana at Chandigarh]

MAHESH KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 9828/2025 - CONDONATION OF DELAY IN FILING, IA No.9823/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.9825/2025 - EXEMPTION FROM FILING O.T.

Date : 17-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Parveen Kumar, AOR  
Mr. Mahendra Kumar, Adv.  
Mr. Pritam Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Post the matter for hearing on 31.01.2025.
2. Let Diary No.30882/2017, Diary No.30888/2017, Diary No.28696/2017, Diary No.37939/2017 and other connected matters, if any, are ordered to be listed along with this matter.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR